

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : DELHI

R.A. NO. 119/1991 in  
O.A. NO. 665/1988

DATE OF DECISION : 21-8-91

P. N. D. MODI ... REVIEW APPLICANT  
VS.  
UNION OF INDIA & ORS. ... RESPONDENTS

ON R D E R

Hon'ble Shri P. C. Jain, Member (A) :

The applicant in OA-665/88, decided on 7.6.1991, has filed this review application against the judgment in the aforesaid case on the ground that the consequential monetary benefits payable to the applicant in pursuance of the judgment have been restricted to a period of three years prior to the date of filing of the O.A., which, according to the applicant, is stated to be at variance with the relief provided in a number of similar other cases. It is accordingly contended by the review applicant that "there are certain errors apparent on the face of the abovesaid judgment in that it has introduced an element of discrimination..."

2. We have carefully considered the contentions of the review applicant and are of the considered view that these are not tenable. A judgment can be reviewed if there is an error apparent on the face of the record, or a fresh material relevant to the case has come to notice which could not be produced even after due diligence, or for any other analogous reason. None of these factors is applicable in this case. What the applicant is really

seeking is modification of the relief given to him in the above judgment. The Tribunal has power to mould the relief on the facts and circumstances of the case and there can be no law of precedence in matters of relief to be provided to a party in the case. It is not at all a case of any error apparent on the face of the record.

3. In the light of the foregoing, the review application is devoid of any merit and is accordingly rejected by circulation.

( P. C. JAIN )  
MEMBER (A)

Lalit  
21.8.81